

(c) Yes, Sir. Such a report was received in the year 1951.

(d) On the recommendations of the Committee, the following actions have been taken:—

(i) Parts of certain Cantonment areas were excised from their limits and merged with the adjoining municipalities;

(ii) Cantonment Electoral Rules have been amended.

(iii) A decision was taken in 1957 to grant free hold rights on certain conditions to persons holding lands in Cantonments on old grant terms. The matter is now being re-examined in the context of the need to evolve a pattern consistent with the socialist goal of society and also in the context of increased defence needs of lands in Cantonments consequent to the declaration of Emergency in 1962.

Atomic Power Station in Rajasthan

1480. Shri K. N. Pandey: Will the Prime Minister be pleased to state how much funds are being provided by Canada for the second unit of nuclear power station reactor being added to the Rajasthan atomic power station?

The Minister of State in the Department of Atomic Energy (Shri M. S. Gurupadaswamy): Canada is providing through her Export Credits Insurance Corporation a loan of Canadian \$38.5 million for the second unit of the Rajasthan Atomic Power Project.

Movement for Creation of "Christian Democratic Republic"

1481. Shri S. K. Tapurish:
Shri D. N. Patodia:

Will the Minister of External Affairs be pleased to state:

(a) whether the attention of Government has been drawn to a news-item in the 'Indian Express' of the 18th May, 1967 saying that a movement has been launched in Kachin

State of North Burma for creation of a "Christian Democratic Republic" comprising of Naga inhabited areas of Burma, Nagaland and Naga inhabited areas of Manipur and Assam; and

(b) if so, the reaction of Government in this regard?

The Minister of External Affairs (Shri M. C. Chagla): (a) and (b). Yes, Sir. As the matter relates to certain developments taking place in another country, the Government of India have no comments to make. So far as areas inhabited by Nagas in Nagaland, Manipur, NEFA and Assam are concerned they constitute an integral part of India and the Government of India will not permit any such extra-constitutional activities.

Application for Issue of Visa from General Kong Le

1483. Shri M. L. Sondhi: Will the Minister of External Affairs be pleased to state:

(a) whether any application for visa was received by Government from General Kong Le;

(b) if so, the action taken in the matter; and

(c) whether it is a fact that General Kong Le visited India as a State guest in 1964?

The Minister of External Affairs (Shri M. C. Chagla): (a) No formal application was received but he made a verbal request to our Commissioner in Hong Kong and sent telegraphic request.

(b) It is understood that he is now going to the Philippines first. We shall consider his request if he still wishes to visit India after his Philippines visit.

(c) General Kong Le visited India in 1963 as a guest of the Government of India.